

'A'

M. P. Palit
B. Mohanty
S. U. Mohanty
A. K. Karan
CAT/11/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A / I. A. No. 182 1987

Dr. Laxminarayana Mohanty

Applicant (s)

Versus

Union of India as Plaintiff

Respondent (s)

Sr. No.	Date	Order with Signature
1	21-6-88	<p>Put up this case tomorrow for admission with stay as requested by Mr. B. Mohanty.</p> <p>Vice-Chairman (In Member)</p>
2	22.6.88	<p>O.A. Nos. 182, 183, 7 of 1988 and O.A. 358/87.</p> <p>This common order would govern all the cases. We have heard Mr. Palit, learned counsel for the petitioners on the question of admission.</p> <p>2. With the consent of the counsel for both sides, we have admitted these cases for hearing and we have heard the cases on merit along with O.A. No. 358/87 and O.A. 7/88 as they involve similar questions of fact and law. Argument concluded. Judgment dictated and delivered in open court as per separate sheets attached to the record vide O.A. No. 358 of 1987 and all these cases are disposed of accordingly leaving the parties to bear their own costs.</p> <p>Vice Chairman (In Member)</p>

Member (Judl.)